

[श्री विभूति मिश्र]

एटन्शन काट कि या वा २ तारीख को और आज  
१२ तारीख हो गई ।

अध्यक्ष महोदय : इसी लिये मैं ने उन से  
कहा कि वह वक्त वक्त पर स्टेटमेंट दें तो  
ठीक होगा ।

Shri V. G. Deshpande (Guna): They  
have done nothing after that.

Shri Nanda: I am going to lay a  
statement on the Table of the House  
in the next two or three days which  
will cover the States of Assam, Ben-  
gal, and Bihar and any further infor-  
mation about the U. P. that might  
become available.

Shri S. L. Saksena (Gorakhpur  
Distt. North): In view of the wide-  
spread floods in the country, will the  
Government consider allotting one day  
for discussing the flood situation all  
over the country?

Mr. Speaker: What is the idea of the  
Government?

Shri Nanda: I have not followed  
what the hon. Member has said.

Mr. Speaker: Let us first have the  
facts clarified. As the hon. Minister  
said, the rains are yet on and the  
situation is changing. The present  
adjournment motion refers to a second  
instalment of rains, I think, let them  
collect all the facts. Let us be then  
ready with the facts for a further dis-  
cussion. At present, the situation is  
a continuing one unfortunately, and  
a changing one.

Shri Nanda: But, fortunately, as the  
reports which I have received show,  
it is not so bad. The apprehensions  
are not well founded. It has not been  
a very heavy rain, after I made the  
earlier statement. It was a very much  
worse position when I made that state-  
ment.

Mr. Speaker: Let us now proceed to  
the next business.

#### ABDUCTED PERSONS (RECOVERY AND RESTORATION) CONTINU- ANCE BILL.

The Minister of Works, Housing and  
Supply (Sardar Swaran Singh): I beg  
to move for leave to introduce a Bill  
to continue the Abducted Persons (Re-  
covery and Restoration) Act, 1949, for  
a further period.

Mr. Speaker: The question is:

"That leave be granted to intro-  
duce a Bill to continue the Abduct-  
ed Persons (Recovery and Restora-  
tion) Act, 1949, for a further  
period."

The motion was adopted.

Sardar Swaran Singh: I introduce  
the Bill.

#### COMPANIES BILL

Mr. Speaker: The House will now  
proceed with the further consideration  
of the following motion:

"That the Bill to consolidate and  
amend the law relating to compa-  
nies and certain other associa-  
tions as reported by the Joint  
Committee, be taken into con-  
sideration."

Shri Sadhan Gupta (Calcutta South-  
East): Day before yesterday, when I  
was speaking, I had shown.....

Mr. Speaker: I might remind him  
that he has already taken 29 minutes.  
Remembering that, he may proceed  
with his further comments.

Shri Sadhan Gupta: I had shown  
the necessity of loosening the foreign  
grip over our economy and how it  
could be done. I was also trying to  
show the futility of the claim that this  
Bill would end all abuses in the  
matter of company management. In  
that connection, I was dealing with  
the managing agency system. I  
had shown how through interlocking  
of business, managing agencies were  
able to defraud the Government and